

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-13/ND/2020**

IN THE MATTER OF:

Mr. Preet Singh

...PETITIONER

Vs.

Ultimate Infovision Pvt. Ltd.

...RESPONDENT

Section

Under Section 7 of IBC

Order delivered on 29.01.2020

Coram:

SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)

DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor

:Mr. Alok Tripathi, Advocate

For the Respondent/ Corporate-debtor

:Mr. Prashant Katara, Advocate

ORDER

After some argument learned counsel for the petitioner seeks time to convince us on the point that the decrees come under the definition of financial debt. Post the matter to 30th January, 2020.



**(V.K. Subburaj)
Member (T)**



**(Abni Ranjan Kumar Sinha)
Member (J)**